

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3375 of 2020

Anandi Rajak Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Choudhary, Advocate
For the State : Mr. V.K. Sinha, A.P.P.

Order No. 03: Dated: 9th September, 2020

Heard learned counsel for the petitioner and learned counsel appearing for the State.

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Sonaraithari P.S. Case No. 74 of 2019.

It has been alleged that the road was blocked by the accused persons and the patrolling party was accosted by the accused persons and they were also assaulted. Although, the petitioner is named in the FIR, but, the allegations appears to be general and omnibus in nature.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the petitioner, above named, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs. 10,000/- (Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Deoghar, in connection with Sonaraithari P.S. Case No. 74 of 2019, subject to the conditions as laid down under section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J.)

MM